

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:--2562- JK (LD) of 2024

DATED:- 23 - 02 - 2024

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 23- 02 - 2024

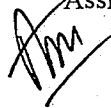
No:-LAW-OIC/13/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.2562 -JK(LD) of 2024 dated 23.02.2024

Sr. No.	Case Type/Case Number/Case year	Petitioner Name Versus Respondent Name	OIC
1	WP(C) No. 143/2024	Mansa Ram V/s U.T of J&K & Ors	Rajive Magotra, JKAS, 9419297242
2	OA No. 1614/2023	Varsha Choudhary V.s UT (JKGAD) & Ors	Ram Pal Sharma, 9596713809
3	WP(C) No. 188/2024	Parveen Akhter V/s U.T of J&K & Ors	Sahil Ali Shah, Tehsildar Kotranka
4	M.A No. 172/2004 CM No. 5933/2023	Pawan Kumar V/s Union of Inida & Ors	Israr Ahmed, JKAS, AC(Defence) Rajouri-Poonch HQ. Rajouri
5	WP(C) No. 173/2024	Malika Khatoon V/s U.T of J&K & Ors	Sahil Ali Shah, Tehsildar Kotranka
6	HCP No. 18/2024	Imran Ali V/s U.T of J&K & Ors	Rajeev Kumar Khajuria, JKAS, Additional District Magistrate, Rajouri
7	CM No. 375/2024 in WP(C) No. 2491/2021	Tarlok Chand V/s Union of Inida & Others	Ram Pal Sharma, Tehsildar Nowshera
8	WP(C) No. 1263/2024	Abdul Rashid V/s U.T & Ors	Abdil Hussain, SDM Thannamandi
9	WP(C) No. 446/2020	Maryam Begum V/s U.T & Ors	Mohd Jahangir Khan, AC (Revenue) Rajouri
10	WP(C) 1063/2022	Naseeb Singh & Ors V/s U.T & Ors	Mohd Jahangir Khan, AC (Revenue) Rajouri
11	WP(C) No. 255/2024	Shalak Ram V/s U.T & Ors	Rajeev Magotra, ADC Sunderbani
12	CCP(S) No. 225/2020	Rajinder kumar v/s Rajinder kumar sahu & ors	Sunil Seth, Executive Engineer I&FC Division, Nowshera
13	WP (C) 2615/2023	Mohammad Ashraf Khan V/s U.T of J&K and others	Mr. Gulzar Ahmad Rather, SDM Pattan

Rajeev Magotra

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